BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

MA no. 4 of 2017 in IA 315 of 2017 in C.P. (I.B) No. 4/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Anil Goel, RP

V/s.

Santosh Dhiraj Pathak & Ors.

Section of the Companies Act:

Section 420(2) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Vishal Autoni

Advocale

Applicat

2

ORDER

Learned Advocate Mr. Vishal Awtani present for Applicant. None present for Respondent in MA 4/2017.

It is noticed that no resolution authorising the RP to seek extension of time. But in order dated 10.10.2017 it is mentioned that in spite of resolution RP did not seek extension of time by filing application.

This appears to be apparent mistake on the face of the record. Hence the sentences in para 5 commencing from words "on agenda no. 3" upto "Mr. Anil Goel so far" shall be deleted.

MA 4/2017 is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL